

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 62/1138/2020**

This the **6<sup>th</sup>** day of **April, 2021**

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. TARUN SHRIDHAR, MEMBER (A)**

Dr. Noor ud Din Ahmad Shah s/o Sonaullah Shah r/o Raj Bagh Srinagar. (Age 42 year)

.....Applicant

(Advocate:- None )

**Versus**

1. State of J&K through Commissioner/Secretary to Govt. Health, Family Welfare and Medical Education Department, Civil Secretariat, Jammu/Srinagar.
2. Director, Health Services Kashmir, Old Secretariat, Srinagar.

.....Respondents

(Advocate: Mr. Sudesh Magotra, D.A.G.)

**O R D E R [O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

Despite sending the link to the learned counsel for the applicant for joining the video conference, he has not joined the conference.

2. Even on the last date of hearing i.e. 11.03.2021, nobody had joined the video conference on behalf of the applicant and the case was listed today i.e., 6.4.2021 for appearance of applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed in default for non-appearance of applicant.



**(TARUN SHRIDHAR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

JNS